

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "I-1" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
&
Dr. B.R.R. KUMAR, ACCOUNTANT MEMBER**

I.T.As. No.3191 & 3192/DEL/2019
Assessment Years 2010-11 & 2011-12

DCIT, Circle-5(2), New Delhi.	v.	C-DOT Alcatel Lucent Research Centre Pvt. Ltd., C-DOT Campus, Mandi Road, Mahrauli, New Delhi
TAN/PAN: AACCC7346Q (Appellant)		(Respondent)

Appellant by:	Ms. Shashi Kajli, Sr.DR
Respondent by:	Mr. Rishabh Malhotra, AR
Date of hearing:	27 07 2021
Date of pronouncement:	27 07 2021

ORDER

PER AMIT SHUKLA, J.M.:

The aforesaid appeals have been filed by the Revenue against the impugned order dated 29.01.2019 passed by Commissioner of Income Tax (Appeals)-XLII, New Delhi for the Assessment Years 2010-11 & 2011-12.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. The assessee, vide its letter dated 26.07.2021, received through email, has requested for dismissal of the appeals filed by the Department and stated that the assessee has opted to settled the dispute relating to the tax arrears for the

assessment years under consideration under the 'Vivad Se Vishwas Scheme, 2020 and form no.5 was issued to the assessee for full and final settlement of tax arrears u/s.5(2) r.w.s. 6 of Direct Tax Vivad Se Vishwas Act, 2020. He, therefore, seeks permission to withdraw the appeals.

4. In view of the above, the captioned appeals of the Revenue are dismissed as withdrawn.

Order pronounced in the open Court on 27th July, 2021.

Sd/-

**[Dr. B.R.R. KUMAR]
ACCOUNTANT MEMBER**

DATED: 27th July, 2021

PKK:

Sd/-

**[AMIT SHUKLA]
JUDICIAL MEMBER**